

to delete from its symbol notification, twenty for symbols, wherever they are free symbols. However, symbols depicting, Tiger, Cock, Mithun, Horse, Elephant and Lion are reserved for recognised political parties in some states. The deletion of these symbols can therefore be made only after consultation with the parties concerned.

(b) A list containing the name of such symbols has been given in the Statement below.

(c) There is not such proposal at present

(d) Does not arise.

(e) The considerations with respect to deletion of animals and birds as Election symbols are not relevant in the case of flowers as election symbols.

STATEMENT

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| 1. | Camel |
| 2. | Cock |
| 3. | Dog |
| 4. | Fish |
| 5. | Goat |
| 6. | Horse |
| 7. | Horn-bill |
| 8. | Deer |
| 9. | Rat |
| 10. | Spider |
| 11. | Butter-fly |
| 12. | Peacock |

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| 13. | Rabbit |
| 14. | Tortoise |
| 15. | Pigeon |
| 16. | Eagle about to fly |
| 17. | Sparrow |
| 18. | Mithun |
| 19. | Tiger |
| 20. | A pair of pigeons |
| 21. | Horse and Rider |
| 22. | Parrot |
| 23. | Duck and |
| 24. | Sheep |

[Translation]

Retrenchment of Temporary Employees In State Bank of Bikaner and Jaipur

7474. PROF. RASA SINGH RAWAT:
Will the Minister of FINANCE be pleased to state:

(a) the period of temporary service after which employees of nationalised banks are made permanent;

(b) the number of temporary employees retrenched by the management of the State Bank of Bikaner and Jaipur during the last three years;

(c) whether Industrial Tribunal, Kanpur has declared the retrenchment of these temporary employees illegal under section 25 G&H of the Industrial Disputes Act, 1947; and

(d) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) Employees engaged on temporary/daily wages basis for filling up casual vacancies are not, ipso facto, made permanent after a lapse of any specified period of such temporary employment. Such employees are engaged in exigencies only and not against any regular vacancies. Whenever any regular vacancies arise these are filled up through the employment exchanges/recruitment boards. Candidates having worked in temporary capacities are given preference/weightage while filling up regular permanent vacancies.

(b) State Bank of Bikaner & Jaipur has reported that the information is not readily available.

(c) and (d). Indian Banks' Association has reported that the Industrial Tribunal, Kanur vide its award dated 29th January, 1986 has held the termination of services of persons who are admittedly "Temporary employees" appointed for a specific duration on account of exigencies of business arising out of leave vacancies and pending the recruitment of employees through the regular procedure of written test and interview which is held by the recruitment boards for the banking industry as a whole, illegal and violated all the provisions of section 25.G and 25.h of the Industrial Disputes Act 1947. Writ Petition against this award of the Tribunal is pending before the Allahabad High Court/Supreme Court for hearing. However, it is reported that the same Tribunal in subsequent awards has reversed its own earlier decision and has held that such appointments and expiry thereof do not constitute retrenchment and violation of any provision of the said Act.

[English]

Allocation of Funds for Publicity Purposes

7476. SHRI SURYA NARAYAN SINGH: Will the Minister of TOURISM be pleased to state:

(a) the budget allocations to the Department of Tourism for publicity purposes in the country and abroad during the Seventh Five Year Plan period;

(b) the amount spent on printing jobs and publicity in different forms through Government and private agencies with details of assignment of jobs to each during the said period;

(c) whether it is a fact that there would have been substantial savings if the tourist publicity jobs would have been routed through ITDC;

(d) if so, the factual position in this regard;

(e) whether Government propose to spend larger share of publicity budget through I.T.D.C. on printing and publicity of tourist literature as was being done prior to Seventh Plan period; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) During the Seventh Plan period a total Rs. 7486.50 lakhs was allocated to the Department of Tourism for publicity in India and abroad.

(b) This amount was spent both within the country and overseas on printing of tour-